

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.333/MP/2019**

- Subject : Petition under Sections 63, 79(1)(c) and 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam-Salem-Madhugiri Transmission System on account of force majeure and Change in Law events.
- Date of Hearing : 15.7.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Powergrid NM Transmission Company Limited (PGNMTCL)
- Respondents : IL &FS Tamil Nadu Power Co. Ltd. (IL &FS) and 3 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PGNMTCL  
Shri Shubham Arya, Advocate, PGNMTCL  
Ms. Poorva Saigal, Advocate, PGNMTCL  
Shri Ravi Nair, Advocate, PGNMTCL  
Shri Burra Vamsi Rama Mohan, PGNMTCL  
Shri V. C. Sekhar, PGNMTCL  
Ms. Supriya Singh, PGNMTCL  
Shri Arjun Malhotra, PGNMTCL

**Record of Proceedings**

The order in the present petition was reserved on 11.1.2022. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting the office. Accordingly, the matter is listed for hearing today through video conferencing.

2. Learned senior counsel for the Petitioner submitted that the parties have already made their respective submissions in the matter, which may be considered.
3. After hearing the learned senior counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**